

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-202**  
IB-2413/ND/2019

**IN THE MATTER OF:**

M/s Imperial Fasteners

Vs

M/s Solven Power Systems Pvt. Ltd.

....Applicant

....Respondent

**SECTION**

Under Section 9 of IBC, 2016

**Order delivered on 16.12.2019**

**CORAM:**

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

**PRESENT:**

For the Applicant

: Adv. Rajesh Rai

For the Respondent

: Adv. Gibran Navshad

**ORDER**

Ld. Counsel for petitioner has put in appearance and submitted that he has filed rejoinder before the Registry. However, the same is not on record. Registry is directed to trace out the same and place it on record before the next date of hearing. Since the pleadings are complete, list the case for final hearing on 13.01.2020.

D  
SD/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

CG